



2026:DHC:8278



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 24.09.2026

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CNR No. DLHC011078422025

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CRL.M.C. 68/2026 & CRL.M.A. 227/2026

VIBHU SHARMA & ORS.

.....Petitioners

Through: Mr. Om Prakash Shekhawat,
Advocate

versus

STATE OF NCT OF DELHI & ANR.

.....Respondents

Through: Mr. Nawal Kishore Jha, APP for State
with SI Neha Yadav
Mr. Dushyant Pratap Singh, Advocate
R2 in person**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 244/2018 of PS Rohini North for offence under Section 498A/406/376/34 IPC on the ground that the parties have compromised the matrimonial disputes. As regards offence under Section 376 IPC, it is submitted by both sides that vide order dated 30.10.2021, the concerned petitioner/accused was discharged.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no.2 is present in court today and is identified by IO/SI Neha Yadav. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. No child was born from wedlock of petitioner no.1 and respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No. 244/2018 of PS Rohini North for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 24, 2026/as